

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s).2301/2015

[Arising out of impugned final judgment and order dated 07-07-2014 in WP No.17601/1995 passed by the High Court of Judicature at Allahabad]

U. P. FINANCIAL CORPORATION & ANR.

Petitioners

VERSUS

M/S. CARDOLA BOARD MILLS PVT. LTD. & ORS.

Respondents

[FOR FINAL DISPOSAL]

Date : 20-01-2026 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE DIPANKAR DATTA

HON'BLE MR. JUSTICE SATISH CHANDRA SHARMA

For Petitioner(s) :Mr. Rakesh Uttamchandra Upadhyay, AOR
Ms. Aarti U. Mishra, Adv.
Mr. Harsh Som, Adv.

For Respondent(s) :Mr. Karan Batura, AOR
Mr. Dipanshu Krishan, Adv.
Ms. Tanvi Sapra, Adv.
Ms. Anmol Srivastava, Adv.

Mr. Devesh Pratap Singh, AOR

UPON hearing the counsel the Court made the following
O R D E R

1. Adjournment is prayed by learned counsel appearing for the respondent nos.3 & 4 as the arguing counsel is reportedly unwell.
2. List the special leave petition on 24th February, 2026 at 12:00 noon.

(RASHMI DHYANI PANT)
ASST. REGISTRAR-CUM-PS

(SUDHIR KUMAR SHARMA)
COURT MASTER (NSH)